

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 19/MP/2013**

**Sub:** Petition under section 79 (1) (c) read with section 19 of the Electricity Act, 2003 for revocation of license and for vesting of the project in Central Transmission Utility.

Petitioner : Power Grid Corporation of India Limited.

Respondents : North Karanpura Transmission Company Ltd. and others.

**Petition No. 20/MP/2013**

**Sub:** Petition under section 79 (1) (c) read with section 19 of the Electricity Act, 2003 for revocation of license and for vesting of the project in Central Transmission Utility.

Petitioner : Power Grid Corporation of India Limited.

Respondents : Talcher-II Transmission Company Ltd. and others.

Date of hearing : 9.10.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Parties present : Ms. Anushree Bardhan, Advocate, PGCIL  
Shri A.M. Pavgi, PGCIL  
Shri Hasan Murtaza, Advocate, NKTCL and TTCL  
Shri Buddy Rangrajan, Advocate, NKTCL and TTCL  
Shri Naveen Nagpal, NKTCL and TTCL  
Shri L.N. Mishra, NKTCL and TTCL  
Shri Alok Shankar, Advocate, TPDDL  
Shri Rajiv Srivastava, Advocate, UPPCL  
Shri Raheel Kohli, MSEDCL  
Shri Padamjit Singh, PSPCL  
Shri Shikhar Bhardwaj, PCKL  
Shri Malavika Prasad, PCKL  
Shri S. Vallinayagam, Advocate, TANGEDCO

## **Record of Proceedings**

Learned counsel for NKTCL and TTCL submitted that CEA report on the prevailing circumstances and feasibility of the project is still awaited and requested to adjourn the matter. The representatives of the respondents had objection to the request.

2. With the consent of the parties, the Commission directed to list the petitions for hearing on 20.10.2014.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)